



2025:DHC:285-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 20.01.2025

+ W.P.(C) 15100/2022
FORCE NO 047010151 INSP GD SANDEEP KUMAR
AND ORSPetitioners
Through: Mr.A.K. Singh, Mr.Kamlesh
Kumar, Advs. with petitioners

versus

UNION OF INDIA AND ORSRespondents
Through: Mr. Rajnish Kumarm Gained,
SPC, Mr.Himanshu Gupta,
Adv. with Mr.Ajay Pal, Law
Officer-CRPF.

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA
HON'BLE MS. JUSTICE SHALINDER KAUR

NAVIN CHAWLA, J. (Oral)

1. By way of the present petition, the petitioners pray for the re-fixation of their seniority along with their batchmates in the Gradation List of Inspector/GD dated 01.04.2017. The petitioners have been denied their seniority on the ground that they had not completed the mandatory field service for the post of Inspector.
2. The learned counsel for the petitioners, placing reliance on the Judgment of this Court in *Ashok Kumar & Ors v. Union of India & Ors.*, 2009:DHC:4482-DB, has submitted that the said issue is no longer *res-integra*. He submits that this Court in *Ashok Kumar & Ors.* (supra) has held as under:



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(supra) hereinabove.

8. In view of the above, we direct the respondents to re-fix the seniority of the petitioners in accordance with the Judgment of this Court in *Ashok Kumar* (supra) and in accordance with the law, within a period of eight weeks from today, and grant the consequential benefits to the petitioners.

9. We need not make any comment on the rank/seniority of the petitioners for the post of Assistant Commandant, as the same has not been pleaded by the petitioners before us and is also not a subject matter of the present petition.

10. The petition is disposed of in the above terms.

NAVIN CHAWLA, J

SHALINDER KAUR, J

JANUARY 20, 2025/Arya/SJ

Click here to check corrigendum, if any